

not be restrained from saying things of this kind, he goes on to say—that obviously, that is an exceedingly undesirable and impossible task. Perhaps this remedy, he feels, will raise other complications. There is certainly a danger that this will place a limitation on free expression in this House and so on. In other words, I submit that this is a fair comment; it is well within the ambit of not only the right, but also the duty, of sound journalism to make such a remarks.

**Mr. Speaker:** So many hon. Members are standing. Do they want to have a debate on this?

श्री मधु लिमये: एक मिनट में भी उनका जवाब देना चाहूंगा। अभी अभी अखबारों की स्वतंत्रता की बात कही गई है। बड़े-बड़े उद्योगपतियों ने सारे अखबारों को खरीद लिया है, कहाँ है अब समाचार स्वतंत्रता।

**Mr. Speaker:** No, no. Now I put the motion to the vote of the House. The question is:

"That this question of breach of privilege against the columnist, Editor, Publisher, Printer and Proprietor of the *Hindustan Times* be referred to the Committee of Privileges."

*The motion was adopted.*

12.49 hrs.

#### PAPERS LAID ON THE TABLE INDUSTRIAL DISPUTES ACT, 1947

**The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra):** On behalf of Shri Hathi, I beg to lay on the Table a copy of Notification No. S.O. 1776 published in Gazette of India, dated the 20th May, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1957, adding 'Service in any oil-field' to First Sche-

dule to the said Act. [Placed in Library, See No. LT-542/67].

#### ANNUAL REPORT OF INDIAN INSTITUTE OF SCIENCE, BANGALORE

**The Minister of Education (Dr. Triguna Sen):** I beg to lay on the Table a copy of the Annual Report of the Indian Institute of Science, Bangalore, for the year 1964-65. [Placed in Library, See No. LT-543/67].

12.50 hrs.

#### RE: CALLING ATTENTION NOTICE

**Mr. Speaker:** Before I go to the other items of papers to be laid on the Table, I would like to say this. Mr. Nath Pai referred to some call attention or something and since I had not seen it, I was surprised where it had gone. Now I find that this came after 10.30. Normally according to rules, all the motions which are given till 10.30 are placed before me, and before I come to the House, I see them. But unfortunately Mr. Nath Pai's motion was given after 10.30. I was really wondering where it had gone. This is the reason why it was not seen by me. A decision on that has to be taken separately, independently. It was given later, after 10.30. That is what I understand from the office.

**Shri Nath Pai (Rajapur):** It has not been my habit to blame the Secretariat; they serve on the whole very loyally and at times very efficiently. I would not insist that they have made a representation to you which is not in harmony with the reality. So far as I can recall, when I was in the Notice Office—I had checked up the time—it was just 10.30. But the new rule which we have amended has not yet been accepted. Anyway, I would not be technical. May I make a request to you, if you are, on this technical ground, disallowing....

**Mr. Speaker:** No question of disallowing. It is a physical fact. I have not seen it.

**Shri Nath Pai:** May I request you to direct the Minister of External Affairs to make a comprehensive statement on the Resolution adopted by the Security Council. There have been three more deaths of Indian soldiers....

**Mr. Speaker:** No, no...

**Shri Nath Pai:** Since you have not seen it, I wanted to tell you.

**Mr. Speaker:** The Minister of Parliamentary Affairs may convey the feelings of the House to the Minister of External Affairs.

**Shri Nath Pai:** I have not finished my submission.

**Mr. Speaker:** I think he has understood the point.

**Shri Nath Pai:** I am speaking absolutely to the point. Three more Indian soldiers have lost their lives in doing a duty with which we agreed completely; I think the Government of India are responsible for not having brought them back home in time, and this was done, according to the information in the newspapers....

**Mr. Speaker:** The Foreign Minister will be asked to make a statement.

**Shri Nath Pai:** Because Government wanted to save some money, precious lives have been lost.

**Mr. Speaker:** Now, the hon. Member is straying away from the main point.

**Shri Nath Pai:** Not at all, this was the subject of my notice. May I know whether you are directing Government to make a statement on these points?

I want also to bring to your notice that the anxiety and agony expressed by Shri S. M. Joshi deserved your attention. You exercised your authority. I do not like anybody to defy it. But you ought to have heard him and listened to what he was saying.

There are Indian citizens there and we are responsible for their safety and security. Is it not legitimate to ask the Government of India what steps they are taking for their safety and security? We have Indian citizens in Israel who have gone there on legitimate passports given to them and we had permitted them to go there....

**Mr. Speaker:** This will be communicated to the Minister concerned, and if he makes a statement I shall be very happy.

**Shri Nath Pai:** What steps are being taken to ensure the safety of our citizens in Cairo and Tel Aviv? I hope you will direct Government to make a comprehensive statement on all the three matters that I have raised.

श्री अटल बिहारी वाजपेयी: (बलरामपुर) जो वक्तव्य होने वाला है उसमें एक बात और जोड़नी चाहिये। कल प्रधान मंत्री ने कहा था कि सैनिकों को हम लाना चाहते थे मगर युनाइटेड नेशंस ने वह जिम्मेदारी अपने ऊपर ले ली। आज यू० एन० आई० की रिपोर्ट है कि रक्षा मंत्रालय के किसी उच्च अधिकारी ने उन सैनिकों को हवाई जहाज से लाने से रोक दिया क्योंकि खर्चा ज्यादा होगा। यह कहा गया कि वह पानी के जहाज से लाये जायें। अगर यह बात है तो यह प्रधान मंत्री के वक्तव्य के विपरीत है। हम जानना चाहेंगे कि सच्चाई क्या है? क्या हम उन्हें हवाई जहाज से लाने को तैयार थे? जो वह वक्तव्य देने वाले हैं उसमें यह भी वह शामिल कर लें।

**Shri Nath Pai:** It was the Finance Ministry official who had stood in the way.

**Mr. Speaker:** How can he answer it? Some notice must be given and somebody must come and then make a statement.

**The Minister of Defence (Shri Swaran Singh):** On this issue which the hon. Member Shri A. B. Vajpayee has raised, I can give the details...

**Mr. Speaker:** Shri Ranga wants to make some point. Shri Ranga.

**Shri Ranga (Srikakulam):** It is within your right to advise Government to make a comprehensive report with regard to all these points.

**Mr. Speaker:** If, on the spur of the moment, the Defence Minister is prepared to make a statement, I have no objection.

एक माननीय सदस्य : अध्यक्ष महोदय, इस आने वाले वक्तव्य के सम्बन्ध में मैं एक सवाल करना चाहता हूँ...

अध्यक्ष महोदय : आर्डर, आर्डर, श्री स्वर्ण सिंह ।

**Shri Swaran Singh:** The point that has been raised by Shri A. B. Vajpayee is not correct. The correct position is that the responsibility of repatriating, fixing the date of departure and making arrangements is squarely that of the UN. It is true that at one time it was suggested that they might be repatriated by air. This was not a question of any officer in the Defence Ministry or any officer in the Finance Ministry of the Government of India rejecting that, but this being the Secretary-General's responsibility, he insisted and he desired that the repatriation should take place according to a phased programme. He had actually fixed the date also and said that 19th June would be the date on which the Indian contingent should withdraw.

**Shri Nath Pai:** The Canadians and others had gone already.

**Shri Swaran Singh:** I am giving the facts, and he can argue on the basis of those facts.

**Shri Nath Pai:** These are selective facts. Is it not a fact that the Canadians had gone back earlier?

500 (Ai) LSD—7.

**Shri Swaran Singh:** This date was fixed as the 19th June; not only our contingent, but the Brazilian soldiers, the Swedish soldiers, and I presume, Yugoslavian soldiers also, were there. It is true that the contingent of one country, namely Canada was withdrawn, but that was under special circumstances, because the UAR Government had suggested to Canada that in view of the Canadian attitude in the Security Council and in the UN generally there was a strong feeling against the Canadians in UAR, and therefore, they advised that the Canadians should be immediately withdrawn. So, in this respect, the news item that has appeared that any officer in the Defence Ministry or in the Army Headquarters or in the Finance Ministry had turned down the proposal on financial considerations is not correct. It was the Secretary-General's responsibility, and our contingent having served the UN for a long time, we could not very well say 'no' if he said that the withdrawal should be according to a phased programme. He actually fixed the date, 19th June, and also fixed the mode of repatriating them, by sea. This is the actual position.

12-56 hrs.

PAPERS LAID ON THE TABLE—  
contd.

DISPLACED PERSONS (COMPENSATION AND REHABILITATION) AMENDMENT RULES

**Shri L. N. Mishra:** I beg to lay on the Table:

- (1) A copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1967, published in Notification No. G.S.R. 435 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act,